

ITEM NO.1501

COURT NO.14

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 30250/2018

(Arising out of impugned final judgment and order dated 25-04-2018 in RSA No. 4577/2017 passed by the High Court Of Punjab & Haryana At Chandigarh)

LAKHA SINGH

Petitioner(s)

VERSUS

BALWINDER SINGH & ANR.

Respondent(s)

([HEARD BY : HON. PAMIDIGHANTAM SRI NARASIMHA AND HON. SANDEEP MEHTA, JJ.])

Date : 27-09-2024 This petition was called on for pronouncement of judgment today.

For Petitioner(s) Mr. Ankit Goel, AOR
Mr. Nikhil Sharma, Adv.
Mr. Sahil Patel, Adv.

For Respondent(s) Mr. Amol Chitale, Adv.
Mr. Susheel Joseph Cyriac, Adv.
Mr. Nirnimesh Dube, Adv.
Mr. Ankur S. Kulkarni, Adv.
Ms. Uditha Chakravarthy, Adv.
Ms. Priya S. Bhalerao, Adv.
Mr. Varun Kanwal, Adv.
Ms. Divyansha Gajallewar, Adv.
Mr. Debdeep Banerjee, Adv.
M/S. Lex Regis Law Offices, AOR

Mr. Sunil Kumar Jain, AOR
Ms. Reeta Chaudhary, Adv.
Ms. Rashika Swarup, Adv.

Hon'ble Mr. Justice Sandeep Mehta pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Pamidighantam Sri Narasimha and His Lordship.

Leave granted.

The appeal is allowed in terms of the signed reportable judgment.

Pending application(s), if any, stand disposed of.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)

(Signed Reportable Judgment is placed on the file.)